

during the year 2010-11 for the above schemes, an amount of Rs.748.82 crore (99.97%) has been utilised. Out of budgetary allocation of Rs.6.71 crore during the year 2010-11 for administrative expenses of NRCD, an amount of Rs. 6.35 crore (94.63%) has been utilised.

#### **Inquiry under FRA**

3585. SHRI MANGALA KISAN: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether Government has conducted any inquiry into which State authorities are not issuing Forest Right Act (FRA) titles to Schedule Tribes and Other Traditional Forest Dwellers prior proceeding of the Forest Division proposals; and

(b) if so, the finding of the said inquiry and the steps taken by Government to cancel such forest clearance of the coal mining and thermal power project?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) and (b) The Ministry has issued an advisory dated 03.08.2009 to all the State/UT Governments to ensure settlement of forest rights of Scheduled Tribes and Other Traditional Forest Dwellers before submitting compliance of the conditions stipulated in the in-principle approval for diversion of forest land for non forest purposes under the provision of Forest (Conservation) Act, 1980 for smooth implementation of Forest Right Act, 2006.

#### **Conversion of forest villages into revenue villages**

3586. SHRI JESUDASU SEELAM: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) the status of occupants/possessors of forest villages and the land cultivated by them in the last three years under the Tribal Sub-Plan;

(b) if so, the details thereof;

(c) whether these forest villages have been converted into revenue villages; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) to (d) There are 2547 forest villages in the Country as per details given in statement (See below). No forest village has been converted into revenue village. The